

HARYANA VIDHAN SABHA
REPORT
OF
THE RULES COMMITTEE
OF
TWELFTH VIDHAN SABHA
(2012-2013)

HARYANA VIDHAN SABHA SECRETARIAT
CHANDIGARH – 160001.

(Presented on 4th March, 2013)

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COMPOSITION OF THE RULES COMMITTEE

1. Shri Kuldeep Sharma, Hon'ble Speaker Chairperson	Ex-Officio
2. Shri Om Prakash Chautala, MLA Leader of Opposition	Member
3. Dr. Raghuvir Singh Kadian, MLA	Member
4. Prof. Sampat Singh, MLA	Member
5. Shri Venod Sharma, MLA	Member
6. Shri Krishan Pal Gurjar, MLA	Member
7. Shri Ashok Kumar Arora, MLA	Member
8. Shri Bharat Bhushan Batra, MLA	Member

The Committee was constituted vide Haryana Vidhan Sabha Secretariat
Notiifcation No. HVS-LA-82/2012/26, dated the 24th April, 2012.

INTRODUCTION

1. I, the Chairperson of the Rules Committee, having been authorized by the Committee in this behalf to lay on the Table of the House the Report of the Rules Committee containing the recommendations of the Committee regarding amendment in the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, as required under rule 243 *ibid*.
2. The Rules Committee was nominated by the Speaker, Haryana Vidhan Sabha, under Rules 241 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly and notified by the Haryana Vidhan Sabha Secretariat, vide notification No. HVS-LA-82/2012/26, dated 24th April, 2012.
3. The Committee held 2 meetings and brief record of the proceedings of the meetings have been kept in the Haryana Vidhan Sabha Secretariat.
4. The Committee finalized its report in the meeting held on 6th February, 2013.

CHANDIGARH :
THE 26TH FEBRUARY, 2013.

KULDEEP SHARMA
CHAIRPERSON

**SECURITY OF THE RULES OF PROCEDURE AND
CONDUCT OF BUSINESS IN THE HARYANA LEGISLATIVE
ASSEMBLY FRAMED UNDER ARTICLE 208 (1) OF THE
CONSTITUTION OF INDIA.**

The Committee considered the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly. After a great deal of discussion, the Committee made the observations/recommendations that new Committees namely, **Committee on Local Bodies and Panchayati Raj Institutions; Subject Committee on Public Health, Irrigation and Power; Subject Committee on Food & Supplies and Subject Committee on Social Justice & Empowerment, Women & Child Development and Welfare of Scheduled Castes & Backward Classes** may be constituted in the Haryana Vidhan Sabha and for that purpose the following Rules with headings of **Committee on Local Bodies and Panchayati Raj Institutions; Subject Committee on Public Health, Irrigation and Power; Subject Committee on Food & Supplies and Subject Committee on Social Justice & Empowerment, Women & Child Development and Welfare of Scheduled Castes & Backward Classes** may be added after existing Rule 277 of Rules of Procedure and Conduct of Business in Haryana Legislative Assembly as under and the Sub-Rule (15) of Rule 233 and Rules 239, 244, 250, 263, 272, 277 and 296 may be deleted being superfluous as the same are covered under Rule 230 and the remaining Rules may be renumbered accordingly:-

(XIII) Committee on Local Bodies & Panchayati Raj Institutions.

**Constitution
of the
Committee.**

272. (1) There shall be a Committee on Local Bodies and Panchayati Raj Institutions consisting of not more than nine Members nominated by the Speaker for the examination of the working of the Local Bodies which shall mean and include Notified Area Committees, Municipal Committees, Improvement Trusts and Municipal Corporations and Panchayati Raj Institutions which shall mean and include Panchayat Samities and Zila Parishads.

(2) The term of office of the Members of the Committee shall be one year.

**Functions of
the
Committee.**

273. The functions of the Committee shall be-

- (a) to examine the audit reports and accounts of the Local Bodies and Panchayati Raj Institutions as may be selected by the Committee;
- (b) to examine the reports, if any, of the Examiner, Local Fund Accounts, laid on the Table of the House;

**Functions of
the
Committee.**

277.(1) The functions of the Committee shall be-

- (i) to scrutinize the demands for grants;
- (ii) to examine the working of these Departments and to suggest measures for improvement in administration and in different programmes/schemes/projects;
- (iii) to examine legislation;
- (iv) to advise Government on a question of policy or legislation on which Government may consult a Committee;
- (v) to discuss generally and formulate views on-
 - a) State's Five Year Plan Programmes relating to the department and their implementation;
 - b) Reports of any statutory or other body, including any Commission of Inquiry, which are laid before the House relating to these departments; and
 - c) Annual Performance Report of the Department.
- (2) The Subject Committee shall not examine or investigate matters of day-to-day administration.

(XVI) Subject Committee on Social Justice & Empowerment, Women & Child Development and Welfare of Scheduled Castes & Backward Classes

**Constitution of
the Subject
Committee.**

278. (1) There shall be a Committee to be called the Subject Committee on Social Justice & Empowerment, Women & Child Development and Welfare of Scheduled Castes & Backward Classes consisting of not more than nine members to be nominated by the Speaker.

(2) The term of office of the members of the Committee shall be one year.

**Functions of
the
Committee.**

279.(1) The functions of the Committee shall be-

- (i) to scrutinize the demands for grants;
- (ii) to examine the working of these Departments and to suggest measures for improvement in administration and in different programmes/schemes/projects;
- (iii) to examine legislation;
- (iv) to advise Government on a question of policy or legislation on which Government may consult a Committee;
- (v) to discuss generally and formulate views on-
 - a) State's Five Year Plan Programmes relating to these departments and their implementation;
 - b) Reports of Public Undertakings under these departments;
 - c) Reports of any statutory or other body, including any Commission of Inquiry, which are laid before the House relating to these departments; and
 - d) Annual Performance Report of these Departments.
- (2) The Subject Committee shall not examine or investigate matters of day-to-day administration.

(c) to examine in the context of autonomy, whether affairs of the Local Bodies or the Panchayati Raj Institutions are being managed in accordance with the provisions of law; and

(d) to examine any other aspect of the working of any Local Body or the Panchayati Raj Institution, as may be referred to it by the Speaker.

Provided that the Committee shall not examine and investigate any of the following, namely :-

(i) matters of major government policy as distinct from the working of the Local Bodies and the Panchayati Raj Institutions;

(ii) matters relating to day-to-day administration of Local Bodies and Panchayati Raj Institutions; and

(iii) matters for the consideration of which machinery is established by any special statute under which the Local Bodies and Panchayati Raj Institutions are established.

(XIV) Subject Committee on Public Health, Irrigation and Power

Constitution of the Subject Committee.

274. (1) There shall be a Committee to be called the Subject Committee on Public Health, Irrigation and Power consisting of not more than nine members to be nominated by the Speaker:

(2) The term of office of the members of the Committee shall be one year.

Functions of the Committee.

275. (1) The functions of the Committee shall be-

- (i) to scrutinize the demands for grants;
- (ii) to examine the working of these Departments and to suggest measures for improvement in administration and in different programmes/schemes/projects;
- (iii) to examine legislation;
- (iv) to advise Government on a question of policy or legislation on which Government may consult a Committee;
- (v) to discuss generally and formulate views on-
 - a) State's Five Year Plan Programmes relating to these departments and their implementation;
 - b) Reports of Public Undertakings under these departments;
 - c) Reports of any statutory or other body, including any Commission of Inquiry, which are laid before the House relating to these departments; and
 - d) Annual Performance Reports of these Departments.

(2) The Subject Committee shall not examine or investigate matters of day-to-day administration.

(XV) Subject Committee on Food & Supplies

Constitution of the Subject Committee.

276. (1) There shall be a Committee to be called the Subject Committee on Food & Supplies consisting of not more than nine members to be nominated by the Speaker:

(2) The term of office of the members of the Committee shall be one year.

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